

श्री ईरण्ण कडाडी (कर्नाटक): सर, मैं आज इंट्रोड्यूस नहीं करूंगा।

(MR. DEPUTY CHAIRMAN *in the Chair.*)

MR. DEPUTY CHAIRMAN: The Constitution (Amendment) Bill, 2022. Shri Iranna Kadadi.

श्री ईरण्ण कडाडी : सर, मैं आज इंट्रोड्यूस नहीं करूंगा।

The Antarrashtriya Kannada Vishwavidyalaya Bill, 2022

SHRI IRANNA KADADI (Karnataka): Sir, I move for leave to introduce a Bill to establish and incorporate a teaching University for the promotion and development of Kannada language and literature, through teaching and research, with a view to enabling Kannada to achieve greater functional efficiency and recognition as a major international language and to provide for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI IRANNA KADADI: Sir, I introduce the Bill.

The Hate Crimes and Hate Speech (Combat, Prevention and Punishment) Bill, 2022

PROF. MANOJ KUMAR JHA (Bihar): Sir, I move for leave to introduce a Bill to empower the State Governments and the Central Government to take measures to provide for the prevention and control of hate crimes and hate speech in terms of the Constitution and international human rights instruments concerning religion, race, caste or community, sex, gender identity, sexual orientation, place of birth, residence, language, disability or tribe and related intolerance, in accordance with Constitutional and international law obligations; define for the offence of hate crime and the offence of hate speech and the punishment of persons who commit those offences and rehabilitation of victims of those offences; to provide for the reporting on the implementation, application and administration of this Act; and to provide for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

PROF. MANOJ KUMAR JHA: Sir, I introduce the Bill.

श्री घनश्याम तिवाड़ी (राजस्थान) : उपसभापति महोदय, मैं एक व्यवस्था का प्रश्न उठाना चाहता हूँ।...(व्यवधान)...

श्री उपसभापति : बाद में। पहले आप बिल्स इंट्रोड्यूस करने दें। मैं आपको बाद में मौका दूंगा।

The Parliament (Productivity Enhancement) Bill, 2022.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I move for leave to introduce a Bill to provide for a framework for enhancing the performance of the Parliament by fixing minimum number of sittings for each House of the Parliament, extending the hours of a sitting, introduction of a short Session of Parliament in addition to the existing practice of three Sessions, institution of a mechanism to separately discuss opposition business, compensation for the hours unutilised due to disruption and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

PROF. MANOJ KUMAR JHA: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2022 (amendment of articles 16, 124 and 216)

PROF. MANOJ KUMAR JHA (Bihar): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

PROF. MANOJ KUMAR JHA: Sir, I introduce the Bill.

SHRI P. WILSON (Tamil Nadu): Mr. Deputy Chairman, Sir, I were to seek leave to introduce a Bill to amend Articles 102, 155, 156, 157 and 191 of the Constitution of India by fixing qualification and disqualification for appointment of the Governor and also with the concurrence of Chief Minister of a State, the Governor sits over the Bill and block the will of the people, they run a parallel Government. Hence, I am moving this Bill.